

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.2200**  
TO BE ANSWERED ON 28.07.2017

**LEGISLATION ON CHILD TRAFFICKING**

2200. SHRIMATI HEMA MALINI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal to bring a comprehensive legislation to deal with the issues of child trafficking, missing children, sexual exploitation, slavery and employment of trafficked children, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has received some suggestions from the Non Governmental Organisations (NGOs) and other experts in this regard;
- (c) if so, the details thereof along with the reaction of the Government thereto; and
- (d) the present status of the legislation along with the time by which it is likely to be enacted?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- (a): No, Madam. There is no proposal to bring a comprehensive legislation specifically to deal with the issues of child trafficking, missing children, sexual exploitation, slavery and employment of trafficked children. However, a comprehensive legislation, Trafficking of Persons (Prevention, Protection and Rehabilitation Bill, 2017 is being envisaged to prevent various aspects of trafficking of persons. It provides inter-alia for care, protection and rehabilitation of victims and in case of child victim; the provisions of the Juvenile Justice (Care & Protection of Children) Act, 2015 shall apply.
- (b) to (d): Question does not arise.

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